

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 762/98.

Date of Decision : 14.09.1998.

K. C. Bhavnani Petitioner.

Shri S. P. Inamdar, Advocate for the
Petitioner.

VERSUS

Union Of India & Others Respondents.

None Advocate for the
Respondents.

CORAM :

Hon'ble Shri Justice R. G. Vaidyanatha,
Vice-Chairman.

Hon'ble Shri D. S. Baweja, Member (A).

- (i) To be referred to the Reporter or not ? *no*
(ii) Whether it needs to be circulated to other *no*
Benches of the Tribunal.

R. G. Vaidyanatha
(R. G. VAIDYANATHA)

VICE-CHAIRMAN.

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MUMBAI BENCH

ORIGINAL APPLICATION NO.: 762/98.

Dated the 14th day of September, 1998.

CORAM : Hon'ble Shri Justice R. G. Vaidyanatha,
Vice-Chairman.

Hon'ble Shri D. S. Baweja, Member (A).

Mr. Kishin Chandumal
Bhavnani,
S/o. Chandumal Kundanmal
Bhavanai,
Senior Typist,
O/o. the Chief Engineer,
Central Railway,
Mumbai C.S.T.

Residing at -

Building No. 24, Room No. 658,
4th Floor, Neharu Nagar,
Kurla (East),
Mumbai - 400 024.

(By Advocate Shri S.P. Inamdar)

... Applicant

VERSUS

1. Union Of India through
The Secretary,
Rly. Board,
Railway Mantralaya,
Ministry of Railways,
New Delhi.
2. The General Manager,
Central Railway,
C.S.T. Mumbai - 400 001.
3. The Chief Engineer,
Engineering Department
(2nd Floor), Mumbai Chhatrapati
Shivaji Terminus,
Mumbai - 400 001.

... Respondents.

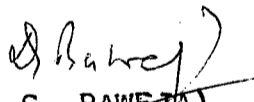
(None).

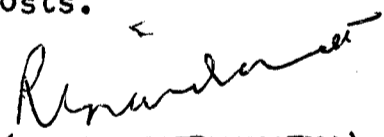
: OPEN COURT ORDER :

! PER.: SHRI R. G. VAIDYANATHA, VICE-CHAIRMAN !

This is an application filed by the applicant seeking enhancement of retirement age to 60 years, as has been done by the Government recently w.e.f. 01.05.1998. The applicant retired from service on 31.12.1997. After hearing the Learned Counsel for the applicant, we do not find that any case is made out for admitting the application. The question of enhancement of age of retirement is a policy matter and it is well settled that Government can fix a cut-off date for the purpose of the same. In the present case, the Government took a decision about enhancement of age in May 1998 and it was given effect to from ^{31.}13.05.1998. This Tribunal cannot interfere in a policy matter and direct the Government to enhance the age of retirement *with effect* from 01.01.1996 or from 31.12.1997. It is well settled that Courts and Tribunals should not interfere in policy matters.

2. In the result, the application is rejected at the admission stage. No costs.


(D. S. BAWEJA)
MEMBER (A).


(R. G. VAIDYANATHA)
VICE-CHAIRMAN.